

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 3883 OF 2017

Dated: 8th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Bani Dixit
Ms. Anshula

Counsel for the Respondent(s) : --

ORDER

The learned counsel, Ms. Bani Dixit, appearing for the Appellant requested that one week's time may kindly be extended to file an additional affidavit explaining the delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, place on record.

The learned counsel appearing for the Appellant is permitted to file an additional affidavit explaining the delay in filing the appeal within a week from today, as requested finally.

Registry is directed to post the IA to be filed for urgent hearing and for condonation of delay in filing the appeal on 13.12.2017, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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